

F.No. 18/29/2020-21/ECA.I/375
Government of India/ भारत सरकार
Ministry of Commerce & Industry/वाणिज्य और उद्योग मंत्रालय/
Directorate General of Foreign Trade/विदेश व्यापार महानिदेशालय
Udyog Bhawan, New Delhi/उद्योग भवन, नई दिल्ली

Trade Notice No. 49 /2015-2020

Dated: - 26th March, 2021

To

Members of Trade and Industry
All Regional Authorities (RAs) of DGFT/ Development Commissioners of SEZs
All Export Promotion Councils/ Chambers of Commerce
Foreign Trade Division of Department of Commerce
All concerned Government Agencies etc.

Subject:- Online Module for Adjudication, Appeal, Review proceedings under Foreign Trade (Development & Regulation) Act, 1992, ('the Act') as amended and Foreign Trade (Regulation) Rules, 1993, ('the Rules') as amended.

Please refer to the Trade Notice No. 44/2015-2020 dated 01.03.2021 wherein an online module for Adjudication, Appeal, Review proceedings under Foreign Trade (Development & Regulation) Act, 1992, ('the Act') as amended and Foreign Trade (Regulation) Rules, 1993, ('the Rules') as amended has been implemented with effect from 27th February, 2021.

2. In view of challenges faced while transiting to the online mode it has been decided that the transition period mentioned in Para 5.1 is extended for a month i.e. upto 30th April, 2021.



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